

LASER BEAM

830. SHRI SUHRID MULLICK CHOWDHURY:

SHRI SALIL KUMAR GANGULI:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Indian Defence Organisation are keeping abreast with the new instrument LASER BEAM for military purposes; and

(b) if so, the various aspects of the use of LASER BEAM for military purposes?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir.

(b) Laser can be used for accurate range finding, target seeking, guidance and control, communication, blinding of eyes and micro drilling of holes. The use of laser in the medical area for welding of retina is one of its important applications.

SUPPLY OF STEEL QUOTA TO STATES IN 1972-73

831. SHRI SALIL KUMAR GANGULI:

Will the Minister of STEEL AND MINES be pleased to state the steel quota sanctioned to different State (State-wise) during the year 1972-73, and the actual quantity supplied against the quota?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): Under the present system of distribution there is no 'quota' or State-wise allocation. Despatches of steel from the main steel producers are regulated by the Steel Priority Committee after taking into account the end use for which steel is required, the availability and competing demands.

PAKISTAN'S THREATENING TO SCRAP SIMLA AGREEMENT

832. SHRI U. K. LAKSHMANA GOWDA:

SHRIMATI PRATIBHA SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan has threatened that if India interfered in her internal affairs, the Simla Agreement might be scrapped; and

(b) if so, reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Government's attention has been drawn to reports of President Bhutto's statement to this effect.

(b) The reported statement refers to a purely imaginary situation without any basis, since Government continues to adhere strictly to the policy of non-interference in the internal affairs of Pakistan.

SALE OF FAKE WATCHES BEARING H.M.T. PATENT IN BOMBAY

833. SHRI VENIGALLA SAIYANA-RAYANA: Will the Minister of HEAVY INDUSTRY be pleased to state:

(a) whether fake wrist watches bearing the patent of H.M.T. are on sale in Bombay City; and

(b) whether Government have made an enquiry in this regard; and if so, the outcome of the enquiry?

THE MINISTER OF HEAVY INDUSTRY (SHRI T.A. PAI): (a) and (b) The Government are aware of reports that fake wrist watches bearing label of H.M.T. are on sale in Bombay City. This is being enquired into.

CLOSURE OF MINES DUE TO EXHAUSTION OF RESERVES

834. SHRI GANESHI LAL CHAUDHARY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the management of New Satgram Coal Mine in West Bengal have drawn the attention of the then Minister of Labour to the apprehended closure of their mine due to exhaustion of reserves in 1970;

(b) whether the labour union also sent the representation in the matter to the Union Government; and

(c) if so, the details thereof and action taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKAT-SWAMY): (a) to (c) A representation from the Shethia Mining and Manufacturing Corporation Ltd., the then owners of the Colliery, was received during 1970 for grant of mining lease for coal over an area of 141 - 55 hectares in Mouza Chanda and Seora in West Bengal. The Central Government as a revisional authority, allowed their revision petition on 2-1-1971 approving grant of mining lease over this area in their favour. However, M/s. Jeewan Lai Maliah and others filed writ petitions in the High Courts at Calcutta and Delhi who granted stay in their favour. This resulted in non-execution of mining lease in favour of M/s. Shethia Mining & Manufacturing Corporation.

IBRD AGREEMENT FOR EXPANSIONS OF COAL MINES

835. SHRI NAWAL KISHORE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that an agreement between IBRD and the Government of India was signed in 1961 for expansion of the coal mines during the Third Five Year Plan;

(b) if so, what is the exact implication of clause 1(C) of Sec. 5 of the said agreement as regards giving reasonable credit to the private sector during the period;

(c) whether Government's attention has been drawn in last 3 years opinion of a very senior counsel;

(d) if so, what is text of the opinion and the Government's reaction thereto; and

(e) the names of the authorised signatory to the agreement and his designation and his present posting in the Government?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) Yes, Sir.

(b) The Government of India undertook to provide foreign exchange out of the proceeds of the loan to a mining enterprise who was the ultimate beneficiary, for the import of mining equipment's, machinery, etc. Such beneficiaries were required to make their own arrangements for rupee funds

required to carry out the development of coal productions. Where, however, the coal enterprises were not able to find resources, the Govt. of India agreed to provide, on reasonable terms, such adequate credit facilities, guarantees or other financial assistance to them; as was reasonably required to carry out the project.

(c) No, Sir.

(d) Does not arise.

(e) The Loan agreement was signed by Shri D.N. Chatierjee, Charge D'Affairs, Indian Embassy, Washington. Shri Chatterjee is now Ambassador of India in France.

LEAVE BENEFITS TO TERRITORIAL ARMY PERSONNEL

836. SHRI K.P. SINGH DEO: Will the Minister of DEFENCE be pleased to state:

(a) whether the Territorial Army personnel, who were embodied for military service in connection with the recent Indo-Pak war and were subsequently employed in P.W. guard duties were not allowed to avail of their full leave entitlement for the years 1972 and 1973;

(b) if so, the detailed reasons for denying them their leave entitlement as per the service rules; and

(c) what remedial measures are being taken to grant the leave due to—

(i) Territorials who have already been disembodied, and/or

(ii) to those who may be disembodied in future to avoid disembodiment adverse effect on their morale and recruitment?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J.B. PATNAIK): (a) to (c) Out of the T.A. units which were embodied before the December, 1971 Indo-Pakistan conflict, some units were not disembodied after the conflict as they were required for operational reasons like guarding Prisoners of War. Even though many of the personnel employed in these units were given their annual leave, wholly or partially, some could not be granted leave due to exigencies of service. According to rules annual leave which cannot be granted lapses at the end of the year. However, as a special